

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 12/07/2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : CP/114/ (IB)/IB/2018  
NAME OF THE PETITIONER(S) : PADMAVATI DISTRIBUTORS  
NAME OF THE RESPONDENT(S) : VELOHAR INFRA PVT LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1) A. TRAYAPARAN

For. Operational  
creditor



ORDER

Counsel for petitioner/operational creditor present and stated that notice has been sent to the respondent for appearance and for making submissions. Counsel for the respondent was present on 04.04.2018 and filed vakalat. Later there is no representation on behalf of the respondent. Counsel for petitioner had sent a fresh notice to the respondent and filed an affidavit in proof of the same. The service of notice to the respondent is held sufficient. In the circumstances the respondent is proceeded ex parte. The matter is adjourned for hearing submissions. Put up on 27.07.2018.

(S VIJAYARAGHAVAN)  
Member (Technical)

(K ANANTHA PADMANABHA SWAMY)  
Member (Judicial)